

उम्मीदवार रुड़े हो जाते हैं। मैं सरकार से जानना चाहता हूँ कि क्या इलैक्शन कमीशन ने कोई ऐसा सुभाव दिया है कि विधान सभा के लिए 750 रु० और लोक सभा के लिए 1500 रु० सिक्योरिटी जमा कराई जाय ? यदि हाँ, तो सरकार इस पर क्या विचार कर रही है ?

SHRI M. YUNUS SALEEM: That does not arise out of the main question. Here, the question is how in view of the observations of the Supreme Court and the High Court the rules should be framed as to impose certain restrictions on the use of the discretionary amounts by the Ministers.

SHRI S.M. PANERJEE: It is generally seen that some of the Ministers do not fight elections on the basis of the performance of the ruling party or on the basis of their past performance. But they wish to fight the election on hollow assurances for the future which will never be fulfilled. I want to know whether they will try to impress upon them not to make such hollow assurances or at least ban hollow assurances which create an illusion in the mind of the people for a day?

श्री प्रकाशबीर शास्त्री: क्या यह सत्य है कि ग्रान्ध हाई कोर्ट ने श्री चन्ना रेडडी के केस में अपना निर्णय देते हुए एक सुभाव यह भी दिया था कि मन्त्री लोग चुनावों में अपने पद का दुरुपयोग करते हैं, इसलिए कम से कम 6 महीने पहले उनको अपना स्थान छोड़ देना चाहिये ? सुप्रीम कोर्ट में जब उसकी अपील हुई तो सुप्रीम कोर्ट ने भी उस पर अपनी कोई प्रतिक्रिया जाहिर नहीं की, ग्रान्ध हाई कोर्ट के निर्णय को ज्यों का त्यों रखा। ऐसी स्थिति में जब कि सर्वोच्च न्यायालय ने उस पर किसी प्रकार का कोई रिमार्क नहीं दिया—क्या केन्द्रीय सरकार और विधि मन्त्री अपनी जिद पर अड़े हुए हैं या कोई स्वस्थ निर्णय लेने जा रहे हैं, जिससे कि देश की जनतन्त्रीय परम्परा को बचाने के लिए मन्त्री लोग अपने पदों का दुरुपयोग न करें और पहले त्यागपत्र दे दिया करें ?

SHRI GOVINDA MENON: I do not agree that it is part of the *janatantric parampara* that Ministers should resign at the time of

the elections. It is true that a single judge of the Andhra Pradesh High Court did say that, but that case went in appeal to the Supreme Court and the Supreme Court has not said anything like that.

SHRI J. M. BISWAS: If the Ministers resign before the elections, none of them will be returned.

श्री प्रकाशबीर शास्त्री : सुप्रीम कोर्ट ने उस निर्णय का विरोध नहीं किया है। उसको ज्यों का त्यों ही रखा है।

Super Bazars, Delhi

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*846. **SHRI BHARAT SINGH CHAUHAN:**
SHRI T. P. SHAH:
SHRI RAM SWARUP VIDYARTHII:

Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether the Delhi Administration have submitted some proposals for making improvements in the Super Bazars in Delhi; and

(b) if so, what action Government have taken on these proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M.S.GURUPADASWAMY):(a)The Delhi Administration brought to the notice of the Government of India the observations of the statutory auditors on the working of the Cooperative Store Ltd., for the year ending June, 1967. They also suggested that the Managing Committee should include a representative of the Government of India, and that the appointments of key personnel should be by open recruitment or deputations from Government Offices.

(b) The Government of India have reconstituted the Managing Committee, which has taken action to rectify the shortcomings pointed out by audit, and has adopted measures for improvement, including economies in administrative and operational expenses,

rationalisation of stock level, standardisation of purchase policies, streamlining of administrative and accounting procedures, and expansion of business turn-over. Besides, the services of a senior Government official have been placed at the disposal of the store to work as its General Manager. An Officer of the Department of Co-operation also attends the meetings of the Managing Committee as a special invitee.

श्री भारत सिंह चौहान : जो सुपर बाजार दिल्ली में कोऑपरेटिव के अन्तर्गत चल रहे थे जिन को अब केन्द्र शासन ने अपने अधिकार क्षेत्र में ले लिया तो क्या इसका यह कारण है कि कोऑपरेटिव के आघार पर वे फ़्लयोर हुए हैं ?

SHRI M. S. GURUPADASWAMY: The Super Bazars are run under the Co-operative laws. In respect of the Delhi Super Bazar, the Central Government only appoints the Managing Committee and give money through the Delhi Administration. The Registrar under the Act has got a lot of statutory powers.

श्री भारत सिंह चौहान: दूसरा मेरा प्रश्न यह है कि जो कर्मचारी सुपर बाजार में रखे जाते हैं उनके सेलेक्शन की कोई पद्धति या कोई बोर्ड मुकर्रर किया गया है और जिन कर्मचारियों का सेलेक्शन होता है वह व्यापारिक ज्ञान रखते हैं या नहीं, इसका भी ध्यान रखा जाता है या नहीं ?

SHRI M. S. GURUPADASWAMY: Recruitment was done by the Managing Committee, not by the Central Government. It was through two sources, through the Employment Exchange and through advertisement.

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, सुपर बाजार के बारे में पहले भी सवाल था 245 नम्बर का जिसमें कुछ बातें पूछी गयी थीं जिनका जवाब नहीं मिला था। मैं सुपर बाजार की बेलेंस शीट लाया हूँ जिसमें से कुछ आंकड़े कोट करना चाहता हूँ। सुपर बाजार की कुल कैपिटल 18,71,910 रु० है, और क्या यह भी ठीक है कि 30 जून, 1966 की बेलेंस शीट के मुताबिक 7,08,778 रु० का घाटा है, जिसका

अर्थ है कि 40 परसेंट कैपिटल एक साल में खत्म हो गया। दूसरे क्या यह भी ठीक है कि 35,71,661 रु० का फर्नीचर खरीदा है और एयर कंडीशनर खरीदा है जिसका मतलब यह है कि जो कैपिटल है उसके खत्म होने के बाद 25 लाख रु० का अतिरिक्त सामान खरीदा है। तो मैं जानना चाहता हूँ कि सरकार ने इस सिलसिले में कैपिटल के मुताबिक क्या पहले प्लानिंग को धी कि कितना फर्नीचर चाहिए और कितनी क्या चीज़ चाहिये ? अगर की थी तो उसकी डिटेल् क्या है। अगर नहीं, तो इस के लिए कौन जिम्मेदार है कि सारा का सारा कैपिटल खत्म हो गया। क्या सरकार सुपर बाजार के इन घोटालों को रोकने के लिए कोई ठोस कदम उठी रही है, और सदन को आश्वासन देगी कि 1968/69 में या 1969/70 में यह घाटा पूरा हो जायगा या नहीं ?

SHRI M. S. GURUPADASWAMY: The Government has given about Rs. 58 lakhs to the Super Bazar.

श्री प्रेमचन्द वर्मा : मैं पूछना चाहता हूँ कि कैपिटल 18 लाख है.....

SHRI M. S. GURUPADASWAMY: As I have said, the Government has given Rs. 58 lakhs and in the first year they have incurred a loss of Rs. 7,08,878. This figure has been given to the House long back. The Super Bazar was started in a state of emergency and they had to do it in a hurry.

SHRI RANGA: Therefore, they must go on losing ?

SHRI M. S. GURUPADASWAMY: I am not suggesting anything at all.

SHRI RANGA: Then why do you use the word emergency ?

SHRI M. S. GURUPADASWAMY: It was an emergency.

SHRI RANGA: No emergency. You just started it.

SHRI M. S. GURUPADASWAMY: It was done after the devaluation. There was

a great need felt at that time that department stores had to be organised quickly all over the country. As a part of this thinking, we sat up a Super Bazar here. As I said, we have given Rs. 58 lakhs and there was also considerable planning. It is a fact that in spite of all these efforts made, there have been certain lacunae and there was a certain amount of inexperience and it was started in a hurry. I am conceding all this, it was conceded in the past, it is not a new thing that I am telling you. As a result of these things, we have incurred a loss in the beginning and our effort now is to see that as far as possible this loss is made up. I think in the year 1958-69 the picture will be brighter.

श्री हुकम चन्द कछवाय: मैं यह जानना चाहता हूँ कि इस समय जो सारे देश में सुपर बाजार चल रहे हैं वे 99 प्रतिशत घाटे में जा रहे हैं और यह सुपर बाजार एक तरह से परवरिश खाता है जिसमें चुनाव में हारे हुए कांग्रेसी या सरकारी अफसर जिन्होंने कांग्रेस की सेवा की है और रिटायर हो गये हैं, ऐसे लोगों को ऊँची तनख्वाह पर रखा गया है। आज इनमें जो सामान मिलता है वह बाजार से अधिक दाम पर और घटिया क्वालिटी का मिलता है। तो इस में कोई क्रान्तिकारी परिवर्तन हो इस के लिये सरकार कौन से उपाय करने जा रही है ?

SHRI M.S.GURUPADASWAMY: Leaving out the insinuations made by my hon. friend, I would like to answer the other points he has raised. It is not true . . .

श्री हुकम चन्द कछवाय: क्यों नहीं देंगे उसका उत्तर ? मैं आप को प्रमाण दूंगा।

SHRI M. S. GURUPADASWAMY: My information is that the majority of the super bazaars are running at profit. It is not correct to say that most of them are running at a loss. There are some super bazaars which are running at loss, that is a fact, but as I said, we have got this experience of running Super Bazars for the last two or three years. All the super bazaars are organised under the co-operative laws and the Central Government is only giving financial assistance, and the local Governments are also deeply interested in them as co-operat-

ives. Therefore, blaming the Central Government for all the commissions and omissions of the Super Bazaar is not correct in the first instance. Secondly, I may say that we are doing our best so far as we are concerned to see that all the super bazaars are run properly and that they do not incur losses any further.

श्री हुकम चन्द कछवाय: घटिया किस्म का सामान मिलता है और बाजार से ज्यादा दाम पर मिलता है उसका उत्तर नहीं दिया। और जो परवरिश खाता बना रखा है उसका जवाब नहीं दिया।

SHRI M. S. GURUPADASWAMY: This question has been asked several times and I have answered the question. I would only ask the hon Member to go to Shankar Market on a Tuesday when Super Bazaar is closed. Let him satisfy himself whether the prices quoted in the Shankar Market are higher than Super Bazaar or not.

SHRI P. Venkataubbaiah: It has become an all-India pattern. In the States also where these middle income groups are there, super bazaars are being started. I only want to know from the hon Minister one thing. In order to raise the organizational efficiency certain steps have been taken. Of course the Auditor has pointed out only with regard to the running of the stores. May I know whether the Government is thinking on the lines of giving certain suggestions to the various Super Bazars working in various States also to take advantage of the efficiency and talent among the trade and get their co-operation to see that they are run on efficient lines instead of recruiting people from a bureaucratic machinery where they also act as inefficiently as they have been doing. Is such a suggestion engaging the attention of the Government ?

SHRI M.S. GURUPADASWAMY: Firstly, I would say that the trade interests do not co-operate with the super bazar.

SHRI P. VENKATASUBBAIAH: Not trade interests.

SHRI M. S. GURUPADASWAMY: So far as the steps taken are concerned, we

have already evolved certain norms and these norms have been circulated to all the departmental stores through the State Governments - norms in respect of administration, norms in respect of management, etc.

श्री शिवचन्द्र भा : अध्यक्ष महोदय, दिल्ली का जो सुपर बाजार है, खासकर कनाटप्लेस का, वहाँ पर मैं जब कभी जाता हूँ तो किताबों के काउन्टर पर जाता हूँ। वहाँ पर जाकर मैंने देखा है कि ग्राम तौर पर अंग्रेजी की अधिक किताबें हैं और हिन्दी की किताबें कम हैं। इसके अलावा हिन्दी की जो किताबें हैं भी उनमें गम्भीर किताबें उपलब्ध नहीं हैं, जैसे कि "मेरी कहानी" "विश्व इतिहास की झलकें" "डा० राजेन्द्र बाबू की आत्म कथा", इस प्रकार की किताबें नहीं हैं। इसी प्रकार से जो अंग्रेजी की किताबें हैं वे हैं तो अधिक परन्तु उनमें भी गम्भीर किताबें नहीं हैं, लाइट बुक्स ही उपलब्ध हैं। पेलिकन तथा फाउण्टेना पब्लिकेशन्स की किताबें वहाँ पर उपलब्ध नहीं हैं। मैं मन्त्री महोदय से जानना चाहता हूँ कि इसका क्या कारण है ?

दूसरी बात में यह जानना चाहता हूँ कि वहाँ पर किताबों का जो सेलेक्शन किया जाता है वह कोई एक व्यक्ति करता है या उसके लिए कोई कमेटी बनी हुई है ? वे व्यक्ति कौन हैं, यह मन्त्री महोदय बताने की कृपा करें ताकि हमको भी पता लग सके कि उनको किताबों का कोई ज्ञान भी है या नहीं।

SHRI M. S. GURUPADASWAMY : I take the hon Member's suggestion. But let me inform the hon Member that there is a Purchase Committee for making Super purchases of all sorts of things in the Super Bazaar.

श्री शिवचन्द्र भा : वे कौन लोग हैं ?

SHRI M. S. GURUPADASWAMY : The Minister does not decide. It is the Committee which has to decide taking into consideration the demands and other things. That Committee will have to decide.

SHRI RABI RAY : Who are the mem-

bers of the Purchase Committee ? That is what he asked.

Amendment to conduct of Election Rules

*847. **SHRI SHRI CHAND GOYAL :** Will the Minister of LAW be pleased to state :

(a) Whether it is a fact that the Conduct of Election Rules has been amended so as to include a provision enabling the Presiding Officer to demand from a voter to show him the distinguishing mark, which he has put on the ballot paper;

(b) whether it amounts to a violation of the principle of secrecy; and

(c) if so, the action taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) No, Sir.

(b) and (c) Do not arise.

SHRI SHRI CHAND GOYAL : I would like to know whether the Conduct of Election Rules have also been amended regarding these Council Elections so as to enable the illiterate voter to take with him another adult member, and does not the Minister think that this will lead to the violation of the principles of secrecy and also will create a breeding ground for corruption ?

SHRI M. YUNUS SALEEM : This question does not arise out of the main question. There are rules in this regard. According to these rules, if a person is blind or otherwise unable to exercise his vote, he can take a person.

SHRI SHRI CHAND GOYAL : The present legal position is that the illegal rejection of a nomination paper leads to the setting aside of an election even though a member who has won the election may be not at fault at all. Now, will the Minister consider the desirability of amending the laws so as to provide an immediate appeal against the rejection of a nomination paper so that it is decided within a few days and he can also take part in the election and the election is not set aside subsequently ?